

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

**OA No. 3028/2019
MA No. 3349/2019**

New Delhi, this the 22nd day of October, 2019

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Mohd. Jamshed, Member (A)**

Anuradha Chauhan,
Aged about 35 years,
D/o Sh. D. S. Chauhan,
R/o D-5/77, Sector-15, Rohini, Delhi – 110089,
Mob. No. 9871152819, 8882673002,
Post: TGT (Social Science) (Female),
Post Code: 138/17,
Group-B.

...Applicant

(By Advocate: Mr. Anuj Aggarwal)

Versus

1. Delhi subordinate Services Selection Board (DSSSB),
Through its Chairman,
Govt. of NCT of Delhi,
FC-18, Institutional Area,
Karkardooma, Delhi – 110092.
2. The Director of Education,
Directorate of Education,
Govt. of NCT of Delhi,
Old Secretariat Building,
Civil Lines, Delhi – 110054.

...Respondents

(By Advocate: Ms. Esha Mazumdar)

O R D E R (ORAL)**Justice L. Narasimha Reddy, Chairman:-**

The applicant responded to an advertisement issued by the 1st Respondent for the post of Trained Graduate Teacher (TGT) (Social Science) (Female) with Post Code No. 138/17.

2. The grievance of the applicant was that though she secured fairly good marks, she was not selected and in the Rejection Notice No. 447, it was mentioned that she obtained CTET qualification after the cut off date. The same is challenged in this OA.

3. We heard Mr. Anuj Aggarwal, learned counsel for the applicant and Ms. Esha Mazumdar and Mr. Amit Anand, learned counsel for the respondents.

4. The only reason for non-selection of the applicant is that she passed the CTET examination, after the cut off date. In the advertisement, the cut off date is mentioned as 31.01.2018. The applicant obtained the CTET certificate in June, 2011. Had the applicant uploaded this certificate the respondents would have certainly selected her.

5. Curiously enough, the applicant appeared in the CTET examination held in the year, 2018 and she uploaded

the certificate which was obtained by her after the cut off date. Therefore, the view taken by the respondents in the Rejection Notice cannot be found fault with.

6. In all fairness, the respondents have now permitted the applicant to upload the CTET certificate of the year, 2011. With that, the grievance of the applicant stands disposed of.

7. Accordingly, the OA is dismissed. MAs, if any, shall stand disposed of. There shall be no order as to costs.

(Mohd. Jamshed)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

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